

[Translation]

15.351/2 hrs

DR. LAXMINARAYAN PANDEYA: I introduce the Bill.

UNORGANISED LABOUR WELFARE FUND BILL\*

[English]

CONSTITUTION (AMENDMENT) BILL\*

(Amendment of Article 348)

SHRI YASHWANTRAO PATIL (Ahmednagar): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted*

SHRI YASHWANTRAO PATIL: I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL\*

(Amendment of Article 16)

SHRI P.P. KALIAPERUMAL (Cuddalore): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted*

SHRI P.P. KALIAPERUMAL: I introduce the Bill.

SHRI R. JEEVARATHINAM (Arakonam): I beg to move for leave to introduce a Bill to provide for setting up of a fund for the welfare of unorganised labour and for matters connected therewith.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for setting up of a fund for the welfare of unorganised labour and for matters connected therewith."

*The motion was adopted*

SHRI R. JEEVARATHINAM: I introduce the Bill.

15.37 hrs

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HIGH COURT OF ANDHRA PRADESH (ESTABLISHMENT OF A PERMANENT BENCH AT VIJAYAWADA) BILL \*

SHRI DATTATRAYA BANDARU (Secunderabad): I beg to move for leave to introduce a Bill to provide for the establishment of a permanent Bench of the High Court of Andhra Pradesh at Vijayawada.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the High Court of Andhra Pradesh at Vijayawada."

*The motion was adopted*

SHRI DATTATRAYA BANDARU: I introduce the Bill.